

PART-V

NOTIFICATION

NO.AS/LEG-32/2019/748

Dated Kohima, the 6th August, 2019

The Amity University Nagaland, Act 2011 (Repeal) Bill, 2019 which was introduced in the Nagaland Legislative Assembly on 6th August, 2019 is published for general information together with the Statement of Objects and Reasons and Financial Memorandum under the proviso of the Rule 72 of the Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly.

Sd/-

K.SEKHOSE

SECRETARY

Nagaland Legislative Assembly

Secretariat: Kohima

AMITY UNIVERSITY, NAGALAND, ACT, (REPEAL) BILL, 2019

**A
BILL**

To authorize Repeal of Amity University Act passed by the Nagaland Legislative Assembly on the recommendation of the State Cabinet.

It is hereby enacted in the Seventieth Year of the Republic of India as follows.

Short Title and Commencement: 1. This Act may be called the **Amity University Act (Repeal), 2019**.

Statement of Object and Reasons.

The Amity University Nagaland, Act 2011 (Repeal) Bill, 2019.

The object of this Bill is to Repeal the Amity University Nagaland, Act 2011. Even after 8 (eight) years of passing of the Act, 2011, the Sponsoring Body failed to deposit the endowment fund and further failed to establish the University, and there has been no initiative whatsoever, from the Sponsoring Body. Therefore, the Department proposes to repeal the Amity University Act, 2011.

SD/-

(TEMJEN IMNA ALONG)

MINISTER

HIGHER EDUCATION & TECHNICAL EDUCATION
NAGALAND :: KOHIMA

FINANCIAL MEMORANDUM

The implementation of the Amity University Nagaland Act, 2011 (Repeal) Bill, 2019 does not involve any recurring or non-recurring expenditure from the consolidated fund of the State of Nagaland.

SD/-

(TEMJEN IMNA ALONG)

MINISTER

HIGHER EDUCATION & TECHNICAL EDUCATION
NAGALAND :: KOHIMA